

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 607**  
**IB-432/ND/2023**

**IN THE MATTER OF:**  
**Mr. Shikhar Chandra Jain**

**...PETITIONER**

**Vs**

**HDFC Bank and Anr.**

**...RESPONDENT**

**Section**  
**U/s 94(1) of IBC, 2016**

**Order delivered on 12.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**  
**For the Respondent**

**:Ms. Swechcha Mishra, Adv.**  
**:Ms. Shweta Saini, Advocate**

**ORDER**

None appeared on behalf of the Resolution Professional at the time of hearing of the matter and no report under section 99 has been filed by them. It is noticed that vide order dated 12.02.2024 this Adjudicating Authority had appointed Mr. Amit Talwar as RP in the matter and the contacts details of the RP is mentioned in para 4 of the said order. Ld. Counsel for the Personal Guarantor is present and submitted that no information has been received from the RP by them. The Court Officer may issue e-notice to the RP for his appearance through person or through Advocate on the next date of hearing. He is also directed to file report under Section 99. List the matter on **17.05.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**